

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 13
(IB)-441(PB)/2018

IN THE MATTER OF:

Bank of India	...	Applicant/Petitioner
Vs		
M/s. Advance Navotpad Surfactants Ltd.	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, in Liq.

Order delivered on 10.11.2020

Coram:

SHRI B.S.V. PRAKASH,
HON'BLE ACTG. PRESIDENT

SHRI HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant	-
For the Respondent	-

ORDER

IA-4408/2020, IA-4414/2020 & IA-4418/2020

Reports filed by liquidator are taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the bench at the time of final disposal.

IA-4408/2020, IA-4414/2020 & IA-4418/2020 are disposed of.

IA-4367/2020

On the application moved by the Liquidator seeking extension of liquidation period for another one year on the ground that promoter/director are not co-operating and the liquidator could not proceed with the liquidation process owing to Covid lockdown, the liquidation period is extended for another one year w.e.f. 12.08.2020. As to other relief against tax department, the applicant is hereby directed to communicate



next date of hearing as well as serve application copy upon the respondent.

List this application for hearing on 02.12.2020.

Sd/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd/-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

10.11.2020
Ritu Sharma